

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

31.10.86

REGN. NO. OA 920/86

Shri L.T.Khemani Applicant

Vs.

Union of India etc. ----- Respondents

Applicant through Shri R.L.Sethi, counsel.

The learned counsel for the applicant requests that he may be allowed to withdraw the application in order to make a representation to the Government.

Application is therefore allowed to be withdrawn with liberty to file a fresh application if so advised.

Application dismissed as withdrawn.

(Kaushal Kumar)
Member 31.10.86


K. Madhava Reddy
Chairman 31.10.86